

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

MISC APPLICATION IN DISPOSED OF CASES NO. 48 OF 2022

IN

ORIGINAL APPLICATION NO. 30 OF 2022

IN THE MATTER OF:

AFSAR ALI

...APPLICANT

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

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2.	COPY OF THE SAMPLE ANALYSIS REPORT ANNEXED HEREWITH AS ANNEXURE R-1	

THROUGH COUNSEL

601

A handwritten signature in blue ink, appearing to read 'Bpsjadon', with a long horizontal stroke extending to the right.

BHANWAR PAL SINGH JADON
COUNSEL FOR UPPCB

Bhanwar09jadon09@gmail.com | 9639286572

Date: 06.04.2026

Place: NOIDA

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**VERIFICATION REPORT ON BEHALF OF UPPCB IN COMPLIANCE OF
THE ORDER DT. 13.10.2025 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL**

I, Ankit Singh, aged about 38 years s/o Sh. Ajit Singh, presently posted as Regional Officer, Ghaziabad do hereby solemnly affirm and state on oath as under:

1. That I, the deponent in official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.



06 APR 2026

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

3. That the present matter was last listed for hearing on 13.10.2025, wherein the Hon'ble Tribunal directed as under:

"2. The applicant has filed pen drive containing drone videos of the pond. We find from the drone videos and reports filed by UPPCB and State of U.P. that the pond has not been completely cleaned and rejuvenation work of the pond is still pending and the alleged encroachments have also not been removed.

3. The applicant has submitted that he will move Hon'ble Allahabad High Court by way of appropriate proceedings for issuance of directions regarding removal of encroachments which were made more than 5 years prior to filing of present Original Application.

4. In view of the above statement, we consider it appropriate to permit the applicant to avail appropriate remedy in accordance with law.



06 APR 2026

5. Learned counsel for the State of U.P. seeks four months' time for taking requisite remedial steps and filing compliance report."

4. That it is germane to mention that the recent analysis of the 100 KLD STP was conducted on 02.04.2026 and the said STP was found to be operational

A Copy of the analysis report has been annexed herewith as **ANNEXURE R-1.**

5. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.



DEPONENT



06 APR 2026

VERIFICATION

Verified at Ghaziabad on this 6th day of April, 2026, that the contents of the above affidavit from paragraphs 1 to 5 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT**ATTESTED**

(Sanjeev Sharma)
Reg. No. 1186/98
NOTARY PUBLIC
Ghaziabad (U.P.)

06 APR 2026

REGIONAL OFFICE
U.P POLLUTION CONTROL BOARD
GHAZIABAD

ANALYSIS REPORT OF STP

Sample Date:- 02.04.2026

Collected by: - Vipul Kumar (AEE), Ashvani Chaudhary (JRF)

S.No	Name of STP	Sampling Location	pH	Color	B.O.D mg/L	C.O.D mg/L	T.S.S mg/L	Total Collform MPN/100 ml	Fecal Collform MPN/100 ml
1.	100 KLD STP Dasna, Ghaziabad	OUTLET	7.24	Colourless	12.0	90.0	42.0	1700	680


JRF


ASO


Regional Officer